CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO: 94/2001

DATE OF DECISION:30/04/2001

(ASHOK C AGARWAL) CHALRMAN

Shri Ashok Narayan Kampte	Applicant
Shri Giri for Shri A.Shivade	Advocate for Applicant.
Versus	
The National Defence Academy & 2 Ors	s. Respondents.
	Advocate forRespondents.
Coram: Hon'ble Shri Justice Ashok Agarwal, Hon'ble Smt. Shanta Shastry, Member	
1. To be referred to the Rep	porter or not?
Whether it needs to be ci other Benches of the Trit	
3. Library.	

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO: 94/2001 DATED THE 30th DAY OF APRIL 2001

CORAM:HON'BLE SHRI JUSTICE ASHOK C AGARWAL, CHAIRMAN HON'BLE SMT.SHANTA SHASTRY, MEMBER(A)

Shri Ashok Narayan Kampte, Residing at 57-8, N.D.A., Khadakvasala, Pune 411 **00**3.

... Applicant

By Advocate Shri Giri for Shri Avinash Shivade

V/5.

- The National Defence Academy, Through the Commandant, Khadakvasala NDA, Pune 411 023.
- Vice Admiral Inderjit, Commandant N.D.A., Khadakvasala, Pune 411 023.
- 3. The Chief of the Army Headquarters, DHO Post Office, New Delhi - 110 011.

... Respondents

(ORAL) (ORDER)

Per Shri Justice Ashok C Agarwal, Chairman

Applicant had earlier approached this Tribunal by instituting DA 1240/93 which was disposed of by an order dated 28/3/94 whereby this Tribunal had refused to interfere with an order of penalty of removal from service on the ground as the applicant had not exhausted his remedy of preferring an appeal. Applicant has thereafter preferred the appeal. However, no order thereon has been issued till date. In the circumstances, we find that in the interest of justice will be duely met by disposing of

the present OA at this stage itself even without issue of notices by directing Appellate Authority, Respondent No.3 herein to decide the appeal expeditiously and in any event within three months from the date of service of copy of this order. We direct accordingly. No costs.

In aux 1-

(SHANTA SHASTRY)
MEMBER(A)

(ASHOX C AGARWAL) CHAIRMAN

abp